

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-218

Appeal No- 397/252/ND/2020

IN THE MATTER OF:

KMQ Engineering & Tools Private Limited

....Applicant

Vs.

Union of India Ministry of Corporate Affairs through ROC

.....Respondent

SECTION

U/s 252

Order delivered on 03.12.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Naresh

For the Respondent

: Mr. Prataksh Gupta for IT Deptt. and Mr. M Yadhubhushana Rao
for RoC

ORDER

Ld. Counsel for appellant, Ld. Counsel for IT Deptt and Ld. ARoC have appeared. Ld. Counsel for Income Tax Department and Ld. ARoC sought adjournment for filing the reply/report. Prayer is allowed. Last opportunity is being granted to file the reply/report. No further adjournment will be granted on any ground. List on **11.12.2020**.

In the meantime, Ld. Counsel for the appellant is requested to share the Financial Statement with the Income Tax's Counsel on his email ID in the course of the day. Ld. Counsel for the Income Tax Department is requested to share the email id with the Ld. Counsel for the appellant in the course of the day.


(K.K. VOHRA)
MEMBER (T)


(ABNI RANJAN KUMAR SINHA)
MEMBER (J)